The Police (Tamil Nadu Amendment) Act, 1948

Act 13 of 1948

Keyword(s):
Central Act Amendment, The Police Act, 1861

Amendment appended: 22 of 1955

[The Police (Tamil Nadu Amendment) Act, 1948.]

(Received the assent of the Governor on the 30th April 1948; first published in the Fort St. George Gazette on the 4th May 1948.)

An Act further to amend the Police Act, in its application to the "State of Tamil Nadu.

Whereas it is expedient further to amend the Police Act, 1861, in its application to the "State of Tamil Nadu", for the purpose hereafter appearing; it is hereby enacted as follows:

1. (1) This Act may be called the Police (Tamil Nadu Amendment) Act, 1948.

   (2) It extends to the whole of the "State of Tamil Nadu.

2. In section 15-A of the Police Act, 1861—

   (i) in sub-section (1), the words "in regard to which any proclamation notified under the last preceding section is in force" and the words "being an inhabitant of such area," shall be omitted;

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1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 4th November 1947, Part IV-A, page 233.

3 This expression was substituted for the expression "Province of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

4 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
(ii) in sub-section (2), clauses (a), (b) and (c) shall be re-lettered as clauses (b), (c) and (d), respectively, and the following shall be inserted as clause (a), namely:

“(a) declare the limits of the local area the inhabitants of which have, in his opinion, been guilty of such misconduct or caused or contributed to the same.”
1[TAMIL NADU] ACT No. XXII OF 1955]

[THE POLICE (1[TAMIL NADU] AMENDMENT) ACT, 1955.]

(Received the assent of the Governor on the 14th September 1955; first published in the Fort St. George Gazette on the 21st September 1955.)

An Act further to amend the Police Act, 1861, in its application to the 3[State of Tamil Nadu].

WHEREAS it is expedient further to amend the Police Act, 1861 (Central Act V of 1861), in its application to the 3[State of Tamil Nadu] for the purposes hereinafter appearing;

Be it enacted in the Sixth Year of the Republic of India as follows:

(1) This Act may be called the Police (1[Tamil Nadu] Amendment) Act, 1955.

(2) It extends to the whole of the 3[State of Tamil Nadu].

2. In the Police Act, 1861 (Central Act V of 1861)—

(a) in section 1 relating to the interpretation clause, after the definition of the word "cattle", the following definition shall be inserted, namely:

"the words 'public place' shall mean a place (including a road, street or way, whether a thoroughfare or not, and a landing-place) to which the public are granted access or have a right to resort, or over which they have a right to pass";

1These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2For Statement of Objects and Reasons, see Fort St. George Gazette, Part IV-A, dated the 2nd March 1955, page 78.

3This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (second Amendment) Order, 1969.
(c) in section 30—

(i) in sub-section (1), for the words "on the public roads, or in the public streets or thoroughfares", the words "in public places" shall be substituted;

(ii) in sub-section (2), for the words "in any such road, street or thoroughfare", the words "in any such public place" shall be substituted;

(iii) in sub-section (4), for the words "in the streets", the words "in public places" shall be substituted;

(c) in section 31, for the words "on the public roads and in the public streets, thoroughfares, ghat and landing-places, and at all other places of public resort", the words "in public places", for the words "on the public roads and in the public streets", the words "in public places", and for the words "road, street, thoroughfare, ghat or landing-place", the words "public place" shall be substituted;

(d) in section 34, for the words "on any road or in any open place or street or thoroughfare", the words "in any public place" shall be substituted.